

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH (2)
AT HYDERABAD

DA No.196/90.

Dt. of Order:28-6-93.

P.S.Subramanian

Vs.

....Applicant

1. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad-500371.
2. The Chief Security Commissioner, Railway Protection Force, S.C.Rlys, Headquarters Office Security Branch, Railnilayam, Secunderabad-500 371.
3. The Divisional Security Commissioner, Railway Protection Force, S.C.Rlys, Secunderabad (BG) Division, Secunderabad.

....Respondents

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Counsel for the Applicant : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri D.Gopal Rao, SC for Rlys

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Orders delivered by Hon'ble Sri A.B.Gorthi,
Member (A)).

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Sri V.Venkateshwar Rao, learned counsel for the applicant states that the prayer in the application was for quashing the suspension order dt.5-1-1989. After filing of the application the applicant has not ~~given~~ given any further instructions to his counsel. For want of adequate instructions from his client the applicant's counsel is not in a position

to press this Original Application. The Original Application
is therefore dismissed as having been withdrawn. No costs.

T. Chandramouli
(T.CHANDRASEKHAR REDDY)
Member (J)

thangayudh
(A.B. GORTHI)
Member (A)

Dated: 28th June, 1993.
Dictated in Open Court.

Deputy Registrar(Judl.)

SSR/193

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Copy to:-

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad-371.
2. The Chief Security Commissioner, Railway Protection Force, South Central Railway, Headquarters office security Branch, Railnilayam, Secunderabad-371.
3. The Divisional Security Commissioner, Railway Protection Force, South Central Railway, Secunderabad(BG) Division, Sec-bad.
4. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. D.Gopala Rao, SC for Rlys, CAT, Hyd.
6. One spare copy.

Rsm/-

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